

FORM NO. 21  
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / TA / RA / CP / MA / DT ..... 1257 ..... of 1997

..... M. V. Varanasi ..... Applicant(s)

Versus

..... The ..... Dr. M. S. R. B. ..... Respondent(s)

27 Aug

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders		
objection sheet	—	1
Interim Orders	—	15
Orders in MA (s)	—	—
Orders in (Final Orders)	25-9-97	16 - 18

*Self  
27/10/97*  
Certified that the file is complete  
in all respects.

Signature of  
Dealing Hand  
(In Record Section)

Signature of S.O.

*Varanasi  
27/10/97  
Dealing Hand*

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

O.A. No. 1257

1257

of 1997.

Machiketti Vanamala

Applicants(s).

VERSUS.

The Dist. Railway manager, SC fly  
Sec'dad & Ors.

(Respondents).

Date	Office Note	ORDER
------	-------------	-------

25.9.97.

Heard Mr. V. Suryanarayana Sarathy  
for Mr. B. Sudhakar Reddy for the applicant  
and Mr. Bhimanna for the respondents.

The OA is disposed with instructions  
to respondents on separate Sheets.

8/1  
S/3  
HHRP  
m(A)

ksm

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

ORIGINAL APPLICATION NO. 1257 OF 1997.

M. Vanamma

(Applicants(s))

VERSUS.

~~Union of India, Repd. by.~~

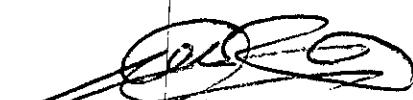
Dr. R. Venkateswaran, Secy  
Secthd & 2 Stcy

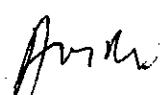
(Respondent(s)).

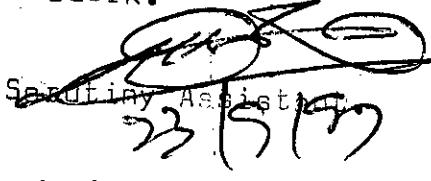
The application has been submitted to the Tribunal by  
Shri B. Sudhakar Reddy Advocate/partysm

~~present~~ Under Section 19 of the Administrative Tribunal  
Act, 1985 and the same has been scrutinised with reference  
to the points mentioned in the check list in the light of  
the provisions in the administrative Tribunal (procedure)  
Rules 1987.

The application is in order and may be listed for  
Admission on -----

  
Scrutiny Asst.  
23/7/97

  
DEPUTY REGISTRAR (JUDL)

11. Have legible copies of the annexure duly attested been filed.
12. Has the applicant exhausted all available remedies.
13. Has the Index of documents been filed and pagination done properly.
14. Has the declaration as required by item No. 7 of Form I been made.
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed.
16. (a) Whether the relief sought for, arise out of single cause of action.
- (b) Whether any interim relief is prayed for,
17. (c) In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant.
18. Whether this cause be heard by Single Bench.
19. Any other points.
20. Result of the Scrutiny with initial of the scrutiny clerk.   
  
Scrutiny Assistant  
23/5/79

Day of  
numbered

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

Case No. 2938

Report in the Scrutiny of Application.

Presented by B Reddy Date of Presentation. 29/8/97

Applicant(s) M. Venamme

Respondent(s) DRM, SCR, SC 202

Nature of grievance \_\_\_\_\_

No. of Applicants 1 No. of Respondents 3

CLASSIFICATION.

Subject..... No. Department..... Secy (No 32)

1. Is the application in the proper form, (three complete sets in paper books form in two compilations). ✓
2. Whether name description and address of all the parties been furnished in the cause title. ✓
3. (a) Has the application been fully signed and verified. ✓  
(b) Has the copies been duly signed. ✓  
(c) Have sufficient number of copies of the application been filed. ✓
4. Whether all the necessary parties are impleaded. ✓
5. Whether English translation of documents in a language other than English or Hindi been filed. ✓
6. Is the application on time, (See Section 21). ✓
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. ✓
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,) ✓
9. Is the application accompanied IPO/DD, for Rs.50/- ✓
10. Has the impugned order's original, duly attested legible copy been filed. ✓

P.T.O.,

CENTRAL ADMINISTRATIVE TRIBUNAL (YOUSUFABAD BRANCH: HYDERABAD)

INDEX

0.000.0. 1257 of 1997.

CAUSE TITLE Macchellay Varavva

VARIOUS

The Civil Railway manager,

Sc. Ply, R. N, sec'ded & 81.

SL. NO.	Description of documents	Page No.
1.	Original Application	1 - 6
2.	Material Papers	7 - 11
3.	Vakalat	1
4.	Objection Sheet	1
5.	Spore Copies	3
6.	Covers	3

Reg: To direct the Railways to pay up to the monetary benefits like gratuity and family pension etc. to the applicant since 1990.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD  
(Application filed under Section 19 of the Administrative Tribunal Act, 1985)

O.A.No. 1257 of 1997

Between:  
Madishetty Vanamma,

..... Applicant

AND

1. The Divisional Manager,  
South Central Railway,  
Railway Nilayam,  
Secunderabad. & others

..... Respondents

① DCRG & Family  
Railway

THE INDEX OF MATERIAL PAPERS

S.No.	Description	ANNEXURE	P.No.
1.	Original Application		1 - 5
2.	Succession Certificate dt.3-7-97	I	6 - 7
3.	Legal Notice dt.22-02-94	II	8
4.	Acknowledgement Representation to Respondents	III	9 - 11

Signature of the Applicant

For the use of Tribunals Office:

Date of filing:

Signature of Registrar.

M. Allegy  
Counsel for the Appellant



Ref. No. 1257/97  
C. No. 152/97  
A.P. ✓



3

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: AT HYDERABAD**  
(Application filed under Section 19 of the Administrative Tribunal Act, 1985)

O.A.No. 1257 of 1997

Between:  
Madishetty Vanamma, ..... Applicant

AND

1. The Divisional Manager,  
South Central Railway,  
Railway Nilayam,  
Secunderabad. & others ..... Respondents

CHRONOLOGICAL EVENTS

S.NO.	DATE	EVENT	PAGE NOS.	ANNEXURE
1.	19-11-69	Applicant joined in the Respondents Organisation	2	
2.	23-6-1977 16-3-1987	Representation given to the Respondent for correction of Date of Birth	2	
3.	20-1-1994	The Respondent sent a letter to the Applicant saying that first Respondent is a competent person for correction of Date of Birth.	2	
4.	12-12-96	A clarification asked by the Respondent with regard to Date of Birth.	2	
5.	18-12-96	The Applicant given a detailed answer.	2	
6.	23-06-97	The Respondent rejected the claim of the Applicant regarding Date of Birth	2	
7.	04-08-1972	Standing Orders passed by Railway Board.	3	
8.	23-06-1997	Proceeding No. P/E/212 Cl- IV/Vol. 2	6	
9.	21-10-1968	Particulars of the Applicant	7 & 8	II
10.	20-1-1994	DRM(P) BG/SC No. CP/232/ Bills V/Engg.	9 & 10	III
11.	18-12-1996 9-5-1997	Letter to Second Respondent Letter to First Respondent	11	VI

HYDERABAD  
Date: 28-03-1997.

27/3/97  
COUNSEL FOR APPLICANT.

Signature  
Counsel for the

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH : AT HYDERABAD

O.A.No. 1257 of 1997

Between:

Madishetty Vanamma,  
W/o.Madishetty Komaraiah, aged 45 years  
R/o.Narakkapet (V), Nallabelli (M)  
Warangal District. .... Applicant

AND

1. The Divisional Railway Manager,  
South Central Railway,  
~~Railway Nilayam, Sanchalan Bhavan~~  
Secunderabad.
2. The Senior Welfare Inspector,  
~~Op~~ D.R.M(P) E-4/SC, 5<sup>th</sup> Floor,  
Sanchalan Bhavan, ~~Railway Nilayam~~,  
Secunderabad.
3. The General Manager,  
South Central Railway, ~~Railway Nilayam~~. .... Respondents  
Secunderabad.

**APPLICATION FILED UNDER SECTION 19 OF THE CENTRAL  
ADMINISTRATIVE TRIBUNAL ACT 1985**

**1. Particulars of the Applicant:**

Madishetty Vanamma, W/o.Madishetty Komaraiah, aged 45 years, R/o.Narakkapet (V), Nallabelli (M), Warangal District.

The address for service of all notices on the above named applicant is that of his/her counsel M/s.B.SUDHAKAR REDDY, Smt.B.NEERAJA SUDHAKAR REDDY, V.SURENDRA REDDY, & SURYA NARAYANA SASTRY V. Advocates, MIG-II, Block - 9, Flat No.9, Baghlingampally, Hyderabad-44.

**2. Particulars of the Respondents:-**

1. The Divisional Manager, South Central Railway, Railway Nilayam, Secunderabad.
2. The Welfare Inspector, South Central Railway, Secunderabad.
3. The General Manager, South Central Railway, Secunderabad.

3

The address for service of notices on the above named respondents is same as shown above.

3. Particulars of the order against which application is Made:

This O.A is filed for payment of Monetary Benefits and ~~appointment to any suitable post on compassionate grounds.~~ <sup>consequent to doings of</sup> ~~Applicant's husband~~

4. Jurisdiction of the Tribunal:

The applicant declare that the subject matter of the order against which he want redressal is within the jurisdiction of the Tribunal as per Section 14 of the Act.

5. Limitation:

This application is within time as per section 21 of the Administrative Tribunal Act, 1985, as the applicant filed this O.A.

6. BRIEF FACTS OF THE CASE:

i, It is submitted that the husband of this applicant Sri Late Kumaraiah was working as Gangman under the Control of Chief Permanent Way Inspector, Kazipet during 1989-90. The applicants husband suddenly died on 23-2-1990. Then the applicant approached the Respondents for Employment and other monetary benefits.

ii, The applicant submitted a Representation for providing Compassionate Employment to the applicant or her children, and also requested for payment of all monetary benefits including pension. But there was no response. The applicant caused a Legal Notice to be issued to the Respondents under Section 80 of C.P.C. on 22-02-1994. (Vide Annexure - II) But even after that Legal Notice was issued there was no response from the Respondents . After that another Legal Notice was issued to the Respondents, then the Respondents orally directed the applicant to submit a Succession Certificate to be duly obtained from Competent Court.

iii, The applicant submits that ~~she~~ she filed O.P.28 OF 1994 in the Principal District Munsiff at Warangal for issuance of succession certificate. The Hon'ble Principal- District Munsiff Court, Warangal issued Succession Certificate on 3-7-1995 (Vide Annexure - I).

(16)

The succession Certificate dt.3-7-1995 obtained from Competent Court was submitted to the Respondents. But again the Respondents did not respond. Then the applicant caused another Legal Notice Dt.23-2-1996 to be issued to the Respondents. The Respondents have not replied or Responded to the Legal Notice dt.23-2-1996 or the Representation of the applicant.

(iv) Hence, this O.A is being filed for releasing all monetary benefits including Gratuity, Pension etc to the Applicant, including compassionate appointment. The Respondents have not paid any Monetary benefits or made compassionate appointment till today. Hence this O.A.

**7. Details of Remedies Exhausted:**

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc. *through a R.P.D issued on 22/12/94.*

**8. Matters not previously filed or pending with any other Court:**

The applicant further declares that he had not previously filed any application, writ Petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or suit is pending before any of them.

**9. Relief(s) sought for:**

It is prayed that this Hon'ble Tribunal may be pleased to:-

It is prayed that this Hon'ble Tribunal may be pleased to direct the Respondents to appoint the applicant or any one of her children in any suitable post, and consequently pay <sup>with general interest</sup> penal interest on all monetary benefits including Gratuity, Pension etc since 1990 and pass such other order or orders as this Hon'ble Tribunal deem fit and proper in the circumstances of the case.

**10. Interim Relief:**

Pending final decision on the applicability the applicant seeks for issuance of the following interim orders.

To release and pay all monetary benefits including Pension, Gratuity etc to the applicant immediately and pass such other order or orders as this Hon'ble Tribunal deem fit and proper in the circumstances of the case.

11. Particulars of Court Fee:

i) I.P.O. No. 812 229720 & Date.

25/8/92

ii) Drawn on & payable at:

16.5d-A  
P.O. 118.100. Removes

12. List of Enclosures:

i) I.P.O.

ii) Material paper, Covers, Acknowledgements

## VERIFICATION

Madishetty Vanamma, W/o.Madishetty Komaraiah, aged 45  
years,R/o.Narakkapet (V), Nallabelli (M)Warangal District. do hereby verify and state that  
the facts stated above are true to our personal knowledge and that I have suppressed any material  
facts.

COUNSEL FOR THE APPLICANT  
Hyderabad:  
dt: 27-07-97.

SIGNATURE OF THE APPLICANT

7

## DECLARATION

1. The applicant hereby declares that he is not a part to OA/R.P/W.P. pending before this Tribunal or disposed of by this Tribunal/Erstwhile Tribunal/High Court of Andhra Pradesh, in which the same issue or similar controversy is/ has been raised.

The applicant is not aware that he is a part to any OA/R.P. pending before this Tribunal or that any OA/R.P/W.P. has been disposed of by this Tribunal/Erstwhile Tribunal/High Court of Andhra Pradesh, in which the same issue or similar controversy has been raised.

2. The applicant hereby further declares that persons likely to be effected are impleaded as Respondents in this application/not implead as respondents in this application for the following reasons.

  
COUNSEL FOR THE APPLICANT

  
RT 197  
Vamana  
APPLICANT

## ANNEXURE - I

## SUCCESION CERTIFICATE

IN THE COURT OF THE PRINCIPAL DISTRICT MUNSIFF: AT WARANGAL

ORIGINAL APPLICATION No.28 of 1994

Between:

1. Madishetty Vanamma W/o.Late Komuraiah, age 45 years, Hindu, Occupation: House-hold.
2. M.Ravi S/o.Late Komuraiah, age 25 years.
3. M.Mallakka D/o.Late Komuraiah, age 20 years.
4. M.Rajitha D/o.Late Komuraiah, age 16 years. } Minors through their mother M. Vanamma
5. M.Saraswathi D/oLate Komuraiah., age 14 years.
6. M.Annapurana D/o.Late Komuraiah, age 12 years. Petitioner No.1

All are R/o.Narakkapet Village of Nallabelli (M), in Warangal District.

..... Petitioners

A N D

1. The Divisional Railway Manager, South Central Railway, Secunderabad.
2. The General Manager, South Central Railway, Secunderabad

To

- 1) Madishetty Vanamma W/o.Late Komuraiah, Hindu, House-hold age 45 years.
- 2) M.Ravi S/o.Late Komuraiah, age 25 years
- 3) M.Mallakka d/o.Late Komuraiah age 20 years
- 4) M.Rajitha D/o.Late Komuraiah, age 16 years (Minor)
- 5) M.Saraswathi D/o.Late Komuraiah, age 14 years (minor)
- 6) M.Annapurna D/o.Late Komuraiah, age 12 years (Minor)

All are residing at Narakkapet village of Nallabelli Mandalam in Warangal District.  
(Petitioners 4 to 6 being minors represented by their mother Petitioner No.1 Madishetty Vanamma).

WHEREAS the above named petitioners have been filed Petition under Section 372 of Indian Succession Act to issue Succession Certificate in their favour of Pension amount of Rs.400/- per month (annual Pension will be Rs.4,800/-) and monitory benefits approximately of Rs.10,000/- of late Madishetty Komuraiah, Gangman is Railway who is the husband of the Petitioner No.1 and father of the Petitioners 2 to 6.

Nobody appeared and opposed the Petition. Hence this Court DOTH ORDER that the above named petitioner are entitled to the pension of Rs.400/- per month (annual pension will be Rs.4,800/-) and Rs.10,000/- other monitory benefits approximately of late Madisetty Komuraiah who is the husband of the Petitioner No.1 and father of the Petitioners 2 to 6 and who worked as Gang Man at Unit No.4 of Chief Permanent Way Inspector, Kazipet (Central). This Succession Certificate is issued accordingly.

Given under my hand and seal of the Court, this the 3rd day of July, 1995.

IN THE COURT OF THE PRINCIPAL DISTRICT MUNSIFF AT WARAGAL

O.P.No. 28 of 1994

Between:

Madishetty Vanamma and 5 others

... Petitioners

AND

The Divisional Railway Manager,  
South Central Railway, Secunderabad and another

.... Respondents

  
T. C.

8  
Annexure II  
Pannaty Surender Kumar B.Sc. LL.M.

Advocate

PADMAKSHI COLONY,  
NEAR PADMAKSHI TEMPLE,  
HANAMKONDA. Warangal-506 001.

UNREGD. POST ACKNOWLEDGEMENT DUE

TO

1. THE DIVISIONAL RAILWAY MANAGER  
SOUTH CENTRAL RAILWAY,  
RAILWAY NILAYAM, SECUNDERABAD.
2. THE GENERAL MANAGER,  
SOUTH CENTRAL RAILWAYS,  
RAILWAY NILAYAM, SECUNDERABAD.

Date

27-02-1994

Sir(s),

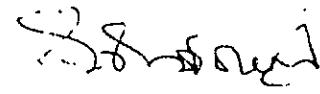
Ref: 1st Legal Notice Dt. 31-12-1993.

Under the instructions of my client Smt. Madisetty  
Vannama, W/o. Late Komaraiah, Aged About 44 Years, Occ: nil,  
R/o. Warangal District, I address you this second legal  
notice as hereunder:

That my clients husband by namely Madisetty Komaraiah,  
S/o. Marsiah was working as Gangman under the control of  
C.P.W.I (S.C.R) KZJ. On 23-2-1990, all of sudden the said  
Komaraiah died leaving my client, One son and four daughters.  
Among them, Madisetty Ravi, the only son of the deceased  
Komaraiah is 22 Years old and eligible for employment under  
the deceased employees quota. Inspite of several represen-  
-tations made by the above Ravi, so far he was not given  
posting orders under the deceased employees quota.

My client further states that you have been insisting  
the succession certificate to realize the monetary benefits  
of deceased Komaraiah but at no time he never informed  
to my client that the extent of amounts payable to my client  
under different accounts. Therefore, my client is unable to  
obtain succession certificate. Thus, you addressees No. 1 & 2  
are required to furnish the amounts payable to deceased  
Komaraiah so as to my client to obtain succession certificate.

I, therefore, hereby called upon you the addressee No. 1 & 2  
that to provide employment to the eldest son by namely  
M. Ravi of deceased Komaraiah under the deceased employees  
quota and furnish the amounts payable to the deceased legal  
heirs of deceased Komaraiah within receipt of  
15 days of this legal notice hereof. Otherwise, my client  
shall seek justice from the court of law holding that the  
addressee No. 1 & 2 are jointly and severally liable for the  
costs, consequences and incidental thereto.

  
ADVOCATE.

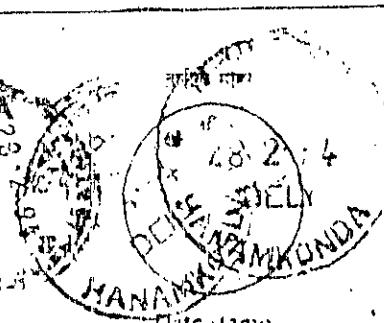
  
T.C.

9  
Annexure. III

(12)

देश नहीं NOT INSURED		क्रमांक
राम राम टिकटों का मूल्य		No. 4458
Amount of stamps affixed Rs. 1 P.		
इस रायस्टों से प्राप्त किया	सारी भारत	
Received a registered	Date Stamp	
पत्राले पा नाम	Central	
Addressed to	पत्राले अधिकारी के हस्ताखर	
Signature of Receiving Officer		

देश नहीं NOT INSURED		क्रमांक
राम राम टिकटों का मूल्य		No. 4459
Amount of stamps affixed Rs. 1 P.		
इस रायस्टों से प्राप्त किया	सारी भारत	
Received a registered	Date Stamp	
पत्राले पा नाम	Society	
Addressed to	पत्राले अधिकारी के हस्ताखर	
Signature of Receiving Officer		

भारतीय डाक विभाग DEPARTMENT OF POSTS-INDIA		मेजर वाले का पता/ Sender's address
		
P. S. Kumar, B.Sc. LL.M 102, TE Palar Colony, Near Padmavathi Temple, Hanumkonda.		

W. C. दुर्लभ/ LPP, BESR, P. O. No. 1/90-91 3, 61, 860 of PADS  
 P. O. BESR No. 8/0/11-1/PPP/90-91 Dt. 4-4-90

Keller  
T-C



भृत्य नं- 54(कु)/ R. P.-54 (Bk)

प्राप्ति-स्वीकृति (रसीद) **ACKNOWLEDGEMENT**प्राप्ति  
नाम साहैराज, संवारसंत प्रक द्वा

Registered

Received a Insured Letter/ Postcard, Packet/ Parcel

6047  
क्रमांक  
No.Send via Darpan DRM (P) RG/ SC,  
5th Floor, Sancharan Bhawan,  
New Way Nilayam, (Sector 1), 4.

प्राप्ति वाले के हस्ताक्षर/ Signature of addressee

Score out the matter not required.

For insured articles only.

② The prayer flows from  
only one Act, i.e. death of  
Mrs Applicanti husband. The  
benefits of Compassionate Apparatus  
equally, persons are all one  
and same. Payment of gratuity etc  
and providing job follows as the  
death of Govt Employee. There is  
no plural prayers in this. Really  
Complex.

Bru

All objects Complex

Bru

3  
12  
CENTRAL ADMINISTRATIVE TRIBUNAL,  
HYDERABAD BENCH.

O.ARGD. NO. 2738/5)

Date: 27/8/97

To Sir B. S. Reddy, Adv.  
Sir,

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which your application will not be registered and action under Rule 5 (4) will follow.

① Service of OA to be made on Dept. Counsel.

② Plural remedies which are distinct and not consequential to each, ~~not~~ not maintainable in single OA?

③ Correct address of Resptt. 1 etc are to be given

④ 3rd set of OA to be filed for Court purpose

⑤ copies of OA & Index, chronology to be signed

⑥ Relied papers to be stated clearly

Opposite page no. to be given

Amrit Nathwani

DEPUTY REGISTRAR (JUDL)

20

objection copy



cancel by

Sl. No  
Report no  
1097/2  
P. T.O

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA NO. 1257/97

Date of Decision: 25.9.1997

BETWEEN:

Madishetty Vanamma

.. Applicant

AND

1. The Divisional Railway Manager,  
South Central Railway,  
Sanchalan Bhavan, Secunderabad.
2. The Senior Welfare Inspector,  
o/o D.R.M.(P), 5th Floor,  
Sanchalan Bhavan, Secunderabad.
3. The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad. .. Respondents

Counsel for the Applicant: Mr. B. Sudhakar Reddy

Counsel for the Respondents: Mr. V. Bhimanna

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

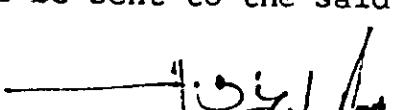
(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

Heard Mr. V. Suryanarayana Sastry for Mr. B. Sudhakar Reddy for the applicant and Mr. Bhimanna for the respondents.

This is a relatively straight-forward case where the applicant, after duly filing the succession certificate as directed by the Respondents, is now claiming payment of the retiral benefit which became due after the demise of her husband Sri Komaraiah, formerly Gangman under Chief Permanent Way Inspector.

The case is disposed of with a direction to the sole Respondents in the case to have the case examined expeditiously <sup>if and as admissible</sup> and issue necessary sanctions, within 90 days from the date of receipt of this order. It may be ensured that this direction is duly complied with within the time indicated, since the family of the deceased employee is stated to be under considerable financial stress since the death of the employee which occurred 7 years ago.

A copy of the OA may also be sent to the said Respondents.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 25th September, 1997.

KSM

  
Deputy Commissioner

O.A. 1257/97.

To

1. The Divisional Railway Manager,  
SC Rly, Sanchalan Bhavan, Secunderabad.
2. The Senior Welfare Inspector,  
O/o D.R.M.(P) 5th Floor,  
Sanchalan Bhavan, Secunderabad.
3. The General Manager, SC Rly,  
Railnilayam, Secunderabad.
4. One copy to Mr. B.Sudhakar Reddy, Advocate CAT.Hyd.
5. One copy to Mr.V. Bhimanna, SC for Rlys, CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

6/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:-

25/9/97

ORDER/JUDGMENT.

M.A./RA.,/C.A. No. .

in

O.A.No. 1257/97

T.A.No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

